

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CW-312-2020**

The Goa Foundation

... **Petitioner**

*Versus*

State of Goa and Ors.

... **Respondents**

Ms. Norma Alvares, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria S. J. Correia, Additional Government Advocate for Respondents No.1 to 3 and 5 to 7.

Mr. A.D. Bhobe, Advocate for the Respondent No.9.

**Coram : M. S. SONAK &**  
**M. S. JAWALKAR, JJ**

**Date: 29<sup>th</sup> October, 2020**

**P.C.**

Heard Ms. Norma Alvares, the learned Counsel for the petitioner. Mr. Devidas J. Pangam, the learned Advocate General appears with Ms. Maria S. J. Correia, Additional Government Advocate for the respondents No.1 to 3 and respondents No. 5 to 7. Mr. A.D. Bhobe, the learned Counsel appears for the respondent No.9.

2. Issue notice to the unserved respondents returnable on 01.12.2020.

3. Mr. Bhohe, the learned Counsel for the respondent No.9, submits that as yet, there is no conversion sanad obtained in respect of the said property which is the subject matter of this petition. He states that presently, no development or construction work is being carried out. He submits that, however, there is a shed with corrugated sheets meant for security personnel/staff present at the site. This statement is recorded.

4. Mr. Bhohe seeks four weeks' time to file the response to this petition. Time as prayed for, is granted. The copy of the reply to be furnished to the learned Counsel for the petitioner in advance.

5. In this matter, we will require an affidavit from the respondent No.10. Such affidavit to also be filed by the respondent No.10 within four weeks from today and a copy of the same be served on the learned Counsel for the petitioner.

6. Further, we also direct respondent no.8- Panchayat of Mollem, to file an affidavit as to the resolutions of the Panchayat on the basis of which the Sarpanch has issued the impugned permission for the project of the respondent No.9. The Panchayat to place on record all the resolutions with regard to the present project. The affidavit will also explain whether such permissions are issued even in the absence of any conversion sanad in all cases.

7. In case any other respondents wish to file response, they are at liberty to do so within four weeks from today, again, by serving advance copy on the learned Counsel for the petitioner.

8. Ms. Alvares, the learned Counsel for the petitioner, states that in the petition, inadvertently, there is omission to refer to one of the survey numbers. She, therefore, prays leave to amend the petition for including the said survey number. Leave is granted. Amendment to be carried out within two weeks. A copy of the amended petition to be furnished to the respondents.

9. Stand over to 01.12.2020.

***M. S. JAWALKAR, J.***

***M. S. SONAK, J.***